

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2018

Subject : Petition under Section 79 (1) (b) and 79 (f) and other applicable provisions of the Electricity Act, 2003

Date of Hearing : 13.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Prayatna Developers Private Limited

Respondents : National Thermal Power Corporation and Others

Parties present : Shri Buddy A. Ranganadhan, Advocate, PDPL
Shri Raunak Jain, Advocate, PDPL
Ms. Poorva Saigal, Advocate, NTPC
Shri Nishant Gupta, NVVN

Record of Proceeding

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking direction to NTPC to refund Rs. one crore deducted as liquidated damages from the running bills of the Petitioner along with interest and seeking declaration that the SCoD stand extended by 10 days due to delay by the respondents in sealing the 33 kV meters of the Petitioner's power plants. Learned counsel requested the Commission to issue notice in the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 18.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)